

as a member of the Committee on Estimates for the unexpired portion of the term ending on 30th April, 1959, vice Shri J. Rameshwar Rao resigned."

Mr. Speaker: The question is:

"That the Members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, one Member from among themselves to serve as a member of the Committee on Estimates for the unexpired portion of the term ending on 30th April, 1959, vice Shri J. Rameshwar Rao resigned."

The motion was adopted.

12.48½ hrs.

#### HIGH COURT JUDGES (CONDITIONS OF SERVICE) AMENDMENT BILL\*.

The Minister of Home Affairs (Pandit G. B. Pant): Sir, I beg to move for leave to introduce a Bill further to amend the High Court Judges (Conditions of Service) Act, 1954.

The motion was put and adopted.

Pandit G. B. Pant: Sir, I introduce the Bill.

12.49 hrs.

#### DELHI RENT CONTROL BILL

Mr. Speaker: The House will now resume further discussion on the following motion moved by Shri Datar on the 10th September, 1958, namely:—

"That the Bill to provide for the control of rents and evictions, and for the lease of vacant premises to Government, in certain areas in the Union Territory of

Delhi, be referred to the Joint Committee of the House consisting of 45 members; 30 from this House, namely Shri Radha Raman, Choudhry Brahm Perkash, Shri C. Krishnan Nair, Shri Naval Prabhakar, Shrimati Sucheta Kripalani, Shrimati Subhadra Joshi, Shri N. R. Ghosh, Shri Vutukururu Rami Reddy, Dr. P. Subbarayan, Shri Kanhaiyatal Behrulal Malviya, Shri Krishna Chandra, Shri Kanhaiya Lal Balmiki, Shri Umrao Singh, Shri Kalika Singh, Shri T. R. Neewi, Shri Shivram Rango Rane, Shri Chandra Shanker, Shri Bhola Raut, Shri Phani Gopal Sen, Sardar Iqbal Singh, Shri C. R. Basappa, Shri B. N. Datar, Shri V. P. Nayar, Shri Shamrao Vishnu Parulekar, Shri Khushwaqt Rai, Shri Ram Garib, Shri G. K. Manay, Shri Uttamrao L. Patil, Shri Subiman Ghose, Shri Banamali Kumbhar and 15 members from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the first day of the next Session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of members to be appointed by Rajya Sabha to the Joint Committee."

Yesterday, Shri Mulchand Dube got up in the end. I was prepared to allow him to speak before calling upon the hon. Minister to reply. Shri Dube.

\*Published in the Gazette of India Extraordinary Part II—Section 2, dated 12-9-58.

†Introduced with the recommendation of the President.